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OA-33/96

(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
21.8 02		In this application the applicant had challenged the order passed by the Respondents dismissing him from service. Prior to filing of O.A., the applicant submitted a revision petition. The counsel for the applicant has filed a memo stating that during pendency of the the O.A., this revision petition has been considered and the applicant has been reinstated in service. In view of this, the O.A. has become infructuous. The O.A. is, therefore, dismissed for having become infructuous. No costs. (S) Member (A) (S) Member (J)	Adj- to 22-1-96 for admission. gah 11/1 Beach Notice may be sent to all respdts. by gah regd regd post with A.D. The record has been received on 25-1-96 (A.D.) gah 30/1 Minu 30.01.96 S.O A.D. from R-1 not returned. gah 11/3 Regist Order dt. 12-3-96 None appears on R-1 Notice is held sufficient as per Rule 25(c), CAT Procedure Rules, 1993. Counter by four weeks. (S) Registrar